

Unauthorised Constructions in Cantonment Areas

4838. SHRI PRADIP BHATTACHARYA : Will the Minister of DEFENCE be pleased to state:

(a) whether Directorate of Defence Estate, Central Command have been ordering some unauthorised constructions in various Cantonment areas under its jurisdiction on a pick and choose basis;

(b) whether the Defence Estate Office have sealed certain ongoing unauthorised constructions on Old Grant lease premises;

(c) if so, the details of such seals imposed on each of the old grand premises with locations and numbers thereof;

(d) whether Government have noticed the growth of some vested interest within the Administration of Directorate of Defence Estates, Central Command; and

(e) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) No such case has come to the notice of the Government.

(b) and (c) As per reports received from Defence Estates Officers of Central Command certain ongoing unauthorised constructions on old grant premises have been sealed under Sub-Section (ii) of Section 5-C, Public Premises (Eviction of Unauthorised Occupants) Act, 1971, by some of the Defence Estates Officers in Central Command as per details given in the statement attached.

(d) No, Sir.

(e) Does not arise.

STATEMENT

Statement showing details of certain on going unauthorised constructions on old grant premises sealed under sub-section (ii) of section 5(c), Public Premises (Eviction of Unauthorised Occupants) Act, 1971 by the Defence Estates Officers in Central Command:—

Name of Defence Estates Circle	Details of the seals on old grant premises with location and number	Dates of sealing
	2	3
Meerut Circle	12 shops and Vivah Mandap, Bungalow No. 81, Hill State, Sy. No. 325, Meerut Cantt.	5-8-96
-do-	Unauthorised construction of buildings in Bungalow No. 210-B, West End Road, Sy. No. 313, Meerut Cantonment.	28-6-96

1	2	3
-do-	Unauthorised construction of portion wall, direct wall, RCC pillars in Bungalow No. 17, Mall Road, Sy. No. 192, Meerut Cantt.	28-6-96
-do-	Unauthorised construction of room and tin shed alongwith Diesel/Petrol Pump outlet in Sy. No. 160/1 held on old grant.	5-8-96
Lucknow	Unauthorised construction in Bungalow No. 97, Mall Road in Sy. No. 454, Kanpur Cantt.	1-1-96
Jabalpur	Unauthorised construction of a godown in GLR Sy. No. 111, Bungalow No. 6, Mall Road, Jabalpur Cantt. held on old grant.	25-2-94

[Translation]

Literacy Mission

4839. SHRI RAJESH RANJAN *alias* PAPPU YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn towards the news-item published in "Jansatta" dated May 11, 1996 under the caption "Saksharata Abhiyan hetu kuchh sujhav"; and

(b) if so, the reaction of the Government in the matter and the steps proposed to improve the situation?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) The Saksharata Abhiyan, popularly known as total literacy campaign, is a mass-based programme. The campaigns, based on the spirit of voluntarism, are area-specific, time-bound, cost-effective and outcome oriented. The Zilla Saksharata Samitis (ZSSs), registered under the Societies Registration Act are the implementing agencies for the literacy projects under the chairmanship of the District Collectors. The campaign approach has evolved with certain innovations during the past few years, and has become the principal strategy of the National Literacy Mission for eradication of illiteracy in the country.

The article published in 'Jansatta' dated 11.5.1996 talks of issues of general nature. The NLM which is periodically monitoring and evaluating the programmes does take care of such issues, while corrective measures to improve upon them are taken on specifics.